Supplementary Cause List - 1 Sr. No. 2

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 19/2020, EMG-CM No. 35/2020

Aradhay Gupta

....Petitioner (s)

Through: - Mr. Navyug Sethi, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

....Respondent(s)

Through: Mr. F. A. Natnoo, AAG for respondent Nos. 2 & 3.

(on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## ORDER 18.05.2020

O1. Pursuant to last order, respondent No. 4 has filed the reply, wherein it is stated that after threadbare examination of the matter, the General Administration Department has advised the BOPEE vide communication dated 16.05.2020 that notification No. 003-BOPEE of 2020 dated 10.03.2020, issued by BOPEE is not in consonance with the Jammu & Kashmir Reorganization

EMG-WP(C) No. 19/2020

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Act, 2019 and the same is required to be modified in order to bring it in conformity.

- Mr. Natnoo, learned AAG appearing on behalf of BOPEE as well as State has stated that the BOPEE is going to act upon the said advice very soon. The statement of Mr. Natnoo is taken on record.
- 03. In view of the statement made by Mr. Natnoo, nothing remains in this writ petition for adjudication. Accordingly, the writ petition is disposed of along with connected CM.

(RAJNESH OSWAL) JUDGE

Jammu 18.05.2020 (Muneesh)

